

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP/15/241/AMR/2023	Main Case	Sec 241 & 242 of Companies Act, 2013	Rai Bahadur Shree Ram And Company Private Limited And Ors Vs Facor Alloys Limited and Ors
	IA (Companies Act)/6/2024	Under Rule 11 of NCLT Rules, 2016	Mr. Ashim Saraf Vs Facor Alloys Limited

ORDER

Mr. Anirudh Wadhwa, Mr. Keshav Gulati, Mr. Kanishk Garg and Ms. Ridhi Arora, Ld. Counsels for the Petitioners and Mr. Navpreet Singh Ahluwalia along with Mr. Adhish Sharma, Mr. Sai Sanjay Surneni, Ld. Counsels for R2 to R6 present.

Ld. Counsel for the Petitioners orally submitted that R2 & R3 have resigned as directors of the Company and hence he wants to withdraw the petition. Accordingly, CP/15/241/AMR/2023 is dismissed as withdrawn.

In view of the dismissal of the main CP, the IA (Companies Act)/6/2024 becomes infructuous.

sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**